

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 267 OF 2017

Dated: 20th July, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gail India Ltd.

.... Appellant(s)

Versus

The Petroleum & Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Neelima Tripathi
Ms. Vidhi Gupta

Counsel for the Respondent(s) : Mr. Sumit Kishore

ORDER

Learned counsel appearing for the Respondent prays for one more week's time to file his reply.

The submission of the learned counsel for the Respondent, as stated above, is placed on record. He is permitted to file the reply with an IA on or before 27.7.2018, after serving copy on the other side.

List the matter on **27-7-2018**, as agreed by the learned counsel appearing for the parties.

**(Justice N. K. Patil)
Judicial Member**

tpd/vg

**(B. N. Talukdar)
Technical Member (P&NG)**